

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 616-617 of 2020**

**IN THE MATTER OF:**

**T.S.N. Raja, R.P. of M/s VBC Industries Ltd.**

**...Appellant**

**Versus**

**C. Srinivasa Reddy & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Ankur Khandelwal and Mr. Himanshu Handa,  
Advocates.**

**For Respondents: Mr. Rajshekar Salvaji, Mr. Mithun Shashank and Mr.  
K. V. Raman, Advocates.**

**O R D E R**  
**(Through Virtual Mode)**

**09.10.2020:** Shri Rajshekar Salvaji, Advocate appearing for the Respondent submits that almost 90% of the claim of Appellant has been satisfied. However, learned counsel for the Appellant Shri Ankur Khandelwal appearing alongwith Mr. Himanshu Handa, Advocate do not subscribe to such statement. Respondents, who have not filed their reply affidavit may file the same within two weeks. Rejoinder may be filed within two weeks thereof. Learned counsel for the parties may also file their short written submissions, not exceeding three pages, supported by relevant case law within aforesaid time.

List the appeal 'for admission (after notice)' on **24<sup>th</sup> November, 2020**.

Interim direction to be continued.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

*am/gc*